



2026:AHC:40166-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 30046 of 2025

Reena Singh

.....Petitioner(s)

Versus

State Of U.P And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vikash Chandra Tiwari
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and charge-sheet has been submitted against the accused-respondent nos. 4 to 7.
3. Learned counsel for the petitioner could not dispute the aforesaid facts but states that he does not want to further press the writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is dismissed as withdrawn.

February 23, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)